

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6192 of 2021**

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Sujal Gupta @ Sujal Kumar Gupta ....    ....    ....    Petitioner  
Versus  
The State of Jharkhand                            ....    ....    ....    Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner                    : Mr. Shailesh, Advocate  
For the State                            : Mr. Satish Prasad, Addl.P.P.  
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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit regarding the criminal antecedent of the petitioner and also mentioning therein as to in which case no coercive order has been passed in respect of the petitioner annexing therewith the copy of the relevant order and the present position of the said case.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**